

(3)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1491/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES: Mitcon Consultancy & Engineering Services Ltd.
V/s.
Shah Group Builders Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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9	Pratek. Nalin. Sarda	Jr. Advocate	Balti
	I/by		
	J. Nishar & Co.		

(Adv. for Respondent)

9.	Suhag Joshi.	Advocate for Petitioner.	Sd/- 22/12/17.
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ORDER

CP No.1491/I&BP/NCLT/MB/MAH/2017

For the parties have reported that the matter is amicably settled between them and on seeing the withdrawal memo filed by them, this Company petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)